

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.162 OF 2001

IN

ORIGINAL APPLICATION NO.635 OF 2001  
ALLAHABAD THIS THE 20TH DAY OF OCTOBER, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MR. D. R. TIWARI, MEMBER-A

Mohammad Aquil,  
aged about 24 years,  
son of late Moinuddin,  
R/o village Hatwa,  
Post Ahmadpur Asauli,  
District - Allahabad. ....Applicant

( By Advocate Shri R. Verma )

Versus

1. G.P. D Souza Air Officer Commanding,  
24, Equipment Depot,  
Manauri,  
Allahabad.

2. Vipin Kumar,  
Air Officer Commanding,  
24, Equipment Depot,  
Manauri, Allahabad. ....Respondents

( By Advocate Shri Gyan Prakash )

ORDER

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

It is not disputed, that the order on basis of which violation of ~~the~~ contempt application has been filed, has been modified in recall application.



2. In the circumstances, as the initial order has been modified the respondents are entitled for fresh time to comply with the order and this contempt application has been rendered infructuous. The contempt application is accordingly dismissed. Notices are discharged. However, if the order ~~remains~~ <sup>remains</sup> ~~at C.C.P.U.~~ <sup>at C.C.P.U.</sup> uncomplied, it shall be open to applicant to file fresh ~~an~~.

*D. Neelam*  
Member-A

*R*  
Vice-Chairman

/Neelam/